

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-6**  
CA(CAA No) No- 90/230/232/ND/2020  
New CA/16/2021

**IN THE MATTER OF:**

Digilife Distribution and Marketing Service Ltd

...Applicant

**SECTION**

U/s 230-232

Order delivered on 28.01.2021

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

By filing the present application, the petitioner has prayed for preponement of date of hearing from 26.02.2021 to any shortest date.

We have heard the Ld. Counsel for the petitioner and perused the averments made in the application.

Considering the submissions, we are of the view that since the date has already been fixed for 26.02.2021, therefore, we are not inclined to prepone the date. With this the present IA stands **DISMISSED**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**